

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.10
IA (IBC)/56/GB/2022
in IA (IBC)/220/KB/2021
in CP (IB)/23/GB/2022
in CP(IB)/1290/KB/2018**

Coram:

Hon'ble Shri Deep Chandra Joshi, Member (J): **Hearing through**
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): **Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2022**

In the matter of:

Kanan Tiruvengadam
Versus
Manoj Jayaswal & others

Section: Under Section 66 & 67 of the IBC, 2016

S.No.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. S. MANDAL	Advocate	Liquidator	Present in Video Conference
2.	MR. S. MITRA	Advocate	Liquidator	
3.	MR. K. TIRUVENGADAM	Liquidator	in person	
4.	MR. P. NAGESH	Sr. Advocate	Respondents	
5.	MR. S. GANGULY	Advocate	Respondents	
6.	MR. M. TIWARI	Advocate	Respondents	
7.	MR. K. BHATTA	Advocate	Respondents	

ORDER

Date of Order: 17.11.2022

The matter is taken up for hearing through Video Conferencing. Heard the learned Counsels appearing on behalf of both the sides as well as the Liquidator appearing in person. The learned Counsel for the Liquidator is directed to send copy of the reply received from the Respondents No. 1 to 3 in IA (IBC)/220/KB/2021 to the Registry of this Bench in 10 days. Since the matter has been transferred from the Kolkata Bench, the Applicant as well as

the Respondents are directed to file the dates and events in 4/5 pages from the date the application was filed under section 7 till today for reference and quick disposal of the matter, within three weeks. The same are to be exchanged with each other.

2. List the matter on 13.01.2023 for hearing.

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority
/D-17.11.2022/

Sd/-

(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority